

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 121 OF 2022 (SZ)

IN THE MATTER OF:

D. Ramesh & others,
Mahabubnagar District, Telangana.

....

Appellant (s)

Versus

State of Telangana,
rep. by its Chief Secretary,
Hyderabad & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad

Date: 06-02-2023.

REPORT DATED 06-02-2023 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2) IN ORIGINAL APPLICATION No. 121 OF 2022 FILED BY D.RAMESH & OTHERS, R/o.MAHABUBNAGAR DISTRICT BEFORE THE HON'BLE NGT, CHENNAI.

It is to submit that the D.Ramesh & others, R/o.Perikaveedu, Koilkonda (M), Mahabubnagar District has filed an Original Application before the Hon'ble NGT, Chennai against the owners of Poultry Farms regarding illegal poultry activity and dumping of Solid Waste in residential area.

It is to further submit that the Hon'ble NGT, Chennai vide Order dated 06.01.2023 directed the TSPCB to file a report in the matter.

In this regard, the following is submitted:-

The Officials of TSPCB have inspected the 3 No. of poultry farms on 21.10.2022 running in the residential area near to the petitioner's house. The Board Officials contacted the Petitioners Sri.D.Ramesh, Smt.Meghavat Manemma & Sri.Vadithya Krishna and other villagers. The petitioners & other villagers informed that the 3 respondent poultry farm units are operating the poultry sheds without having any permission.

They are disposing the poultry solid waste in the village randomly in between the houses and causing nuisance to the surroundings. The creatures & insects generated from that waste are creating heavy nuisance to the livelihood of the residential.

1. Sri Narsimha Reddy Poultry Farm:

- 2 Nos. of poultry sheds located in the Perikaveedu village near to the houses with 5000-6000 birds capacity each.
- Each shed is having length of 70 mtrs. and width of about 25 mtrs.
- The 2 poultry sheds are surrounded by Agricultural lands.
- During the inspection, Smt. Lakshmi, wife of Sri Narasimha Reddy was present. She has informed that, they have obtained the Gram Panchayat permission to establish and operate the 2 poultry sheds. But, she has not shown any permission of competent authorities.
- During the inspection, it was observed that, the solid waste generated from these sheds was disposed in the open land located at distance of about 200 mtrs. in North – East direction, which is adjacent to a house and to Gram

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Panchayath office. The solid waste of about 5 Tons was spread on the land causing smell and insects nuisance to the surroundings. There is every possibility of further spreading of this nuisance during rainy season.

2. Sri Janardhan Reddy Poultry Farm:

- A Poultry shed is located in the Perikaveedu village near to a house at a distance of about 50-100 mtrs with bird capacity of about 5000-6000 Nos.
- The shed is having length of 80 mtrs. and width of about 25 mtrs.
- The shed is surrounded by North - Open land followed by a house, South - Open land followed by Malkapur Road, East - Open land and West - Open land followed by houses.
- During the inspection, one of the worker of poultry shed Smt. Kamamma was present. She informed that, she was not aware about the permissions.
- During the inspection, it was observed that, the solid waste generated from this shed was disposed in the open land located at distance of about 50 mtrs. in North - East direction, which is nearer to the houses. The solid waste of about 1 Ton was spread on the land causing smell and insects nuisance to the surroundings. There is every possibility of further spreading of this nuisance during rainy season.

3. Sri Madhusudhan Reddy Poultry Farm:

- 2 Nos. of poultry sheds located in the Perikaveedu village near to the houses in North and East directions at a distance of about 150-200 mtrs. with 6000 and 3000 birds capacities.
- One shed is having length of about 80 mtrs. and width of about 25 mtrs. and another shed is having length of about 40 mtrs. and width of about 25 mtrs.
- The 2 poultry sheds are surrounded by North - Open Agricultural land followed by a house at distance of about 200 mtrs., South - Agricultural lands, East - Agricultural land followed by a house at distance of about 150 mtrs. and West - Agricultural lands.
- During the inspection, the sheds were locked, no birds were available in the sheds and no representative from the sheds was present. The complainants who have accompanied the inspection, have informed that, the batch of these sheds is completed. Hence, the birds are transferred from the sheds for selling purpose and next batch preparation will begin again. The

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complainants have also informed that, the solid waste generated from these sheds is also disposed randomly here and there in the open lands of the village causing smell and insects nuisance to the surroundings.

The Board has issued notice to all 3 poultry farms for non-compliance on CPCB guidelines, on 11.01.2023 (**Annexure-I**).

It is to submit that the above three Poultry Farms were reviewed in the Task Force Committee hearing held on 01.02.2023. The representatives of the poultry farms have not attended the meeting. After detailed discussions, the Committee recommended to issue directions to the poultry farms to comply within 30 days. Accordingly, as per the recommendations of the Task Force Committee, the Board issued directions to the industries vide Orders dated 01.02.2023 (**Annexure-II**).

Date: 06.02.2023

Place: Hyderabad.



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana State Pollution Control Board
Regional Office, Hyderabad
4th Floor, Podupu Bhavan,
Hyderabad Collectorate Complex
N.S. ROAD, HYDERABAD-500 001.

(4)

Annexure-I



TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE: HYDERABAD

4thFloor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,
Hyderabad-500 001.

Dr. B. Sangeetha,
Environmental Engineer

Phone No.:040-23205367,
e-mail: ee-hyd-tspcb@telangana.gov.in

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1047 **Date: 11.01.2023**

NOTICE

Sub: TSPCB – RO-HYD – Operating poultry farms by Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non - compliance on CPCB guidelines - **Notice Issued** – Reg.

Ref: 1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023

* * *

WHEREAS, you are operating a poultry farms with name and style Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

WHEREAS, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

WHEREAS, you are operating the poultry farms without following CPCB guidelines.

WHEREAS, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, Smt. Lakshmi, wife of Sri Narasimha Reddy was present, the following observations were made:

- The solid waste generated from this shed was disposed in the open land located at distance of about 50 mtrs. in North – East direction, which is nearer to the houses.
- The solid waste of about 1 Ton was spread on the land causing smell and insects nuisance to the surroundings.
- The poultry farms has not shown any permission of competent authorities.

Your reply shall reach this office within 15 days from the date of issue of this notice, failing which action will be initiated under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and without any further notice, in the interest of public health and environment.


ENVIRONMENTAL ENGINEER

To
M/s. Sri Janardhan Reddy Poultry Farm,
Perikaveedu, Koilkonda Mandal,
Mahabubnagar District. Pincode – 509204.

✓ Copy submitted to the Joint Chief Environmental Engineer, TSPCB, Legal Section, Board Office, Hyderabad for kind information.

(5)



**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD**

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,
Hyderabad-500 001.

Dr. B. Sangeetha,
Environmental Engineer

Phone No.:040-23205367,
e-mail: ee-hyd-tspcb@telangana.gov.in

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1045

Date: 11.01.2023

NOTICE

Sub: TSPCB – RO-HYD – Operating poultry farms by Sri Narsimha Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non - compliance on CPCB guidelines - **Notice Issued** – Reg.

Ref: 1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023

* * *

WHEREAS, you are operating a poultry farms with name and style Sri Narsimha Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

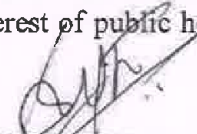
WHEREAS, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

WHEREAS, you are operating the poultry farms without following CPCB guidelines.

WHEREAS, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, Smt. Lakshmi, wife of Sri Narasimha Reddy was present, the following observations were made:

- The 2 poultry sheds are surrounded by Agricultural lands
- The poultry farms located at distance of about 200 mtrs. in North – East direction, which is adjacent to a house and to Gram Panchayath office.
- The solid waste of about 5 Tons was spread on the land causing smell and insects nuisance to the surroundings.
- The poultry farms has not shown any permission of competent authorities.

Your reply shall reach this office within 15 days from the date of issue of this notice, failing which action will be initiated under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and without any further notice, in the interest of public health and environment.


ENVIRONMENTAL ENGINEER

To
M/s. Sri Narsimha Reddy Poultry Farm,
Perikaveedu, Koilkonda Mandal,
Mahabubnagar District. Pincode – 509204.

✓ Copy submitted to the Joint Chief Environmental Engineer, TSPCB, Legal Section, Board Office, Hyderabad for kind information.

(6)



**TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD**

4thFloor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,
Hyderabad-500 001.

Dr. B. Sangeetha,
Environmental Engineer

Phone No.:040-23205367,
e-mail: ee-hyd-tspcb@telangana.gov.in

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1046

Date: 11.01.2023

NOTICE

Sub: TSPCB – RO-HYD – Operating poultry farms by Sri Madhusudhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non-compliance on CPCB guidelines - **Notice Issued** – Reg.

Ref: 1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023

* * *

WHEREAS, you are operating a poultry farms with name and style Sri Madhusudhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

WHEREAS, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

WHEREAS, you are operating the poultry farms without following CPCB guidelines.

WHEREAS, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, Smt. Lakshmi, wife of Sri Narasimha Reddy was present, the following observations were made:

- The poultry farms located at distance of about 200 mtrs. in North and East directions,.
- The poultry farms has not shown any permission of competent authorities.

Your reply shall reach this office within 15 days from the date of issue of this notice, failing which action will be initiated under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and without any further notice, in the interest of public health and environment.


ENVIRONMENTAL ENGINEER

To
M/s. Sri Madhusudhan Reddy Poultry Farm,
Perikaveedu, Koilkonda Mandal,
Mahabubnagar District. Pincode – 509204.

✓ Copy submitted to the Joint Chief Environmental Engineer, TSPCB, Legal Section, Board Office, Hyderabad for kind information.



Dr. B. Sangeetha,
Environmental Engineer

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Annexure - II
TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD
4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,
Hyderabad-500 001.

Phone No.:040-23205367,
e-mail: ee-hyd-tspcb@telangana.gov.in

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1154

Date: 01.02.2023

DIRECTIONS

Sub: TSPCB – ROH – M/s. Sri Madhusudhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non -compliance on CPCB guidelines – **DIRECTIONS** – **ISSUED** - Reg.

Ref:

1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023
4. T.O. Notice to the poultry farm dated: 11.01.2023.
5. Task Force Committee Meeting held on 01.02.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

WHEREAS, you are operating a poultry farms with name and style Sri. Madhusudhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

WHEREAS, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

WHEREAS, you are operating the poultry farms without following CPCB guidelines.

WHEREAS, the Board officials inspected your poultry farm on 21.10.2022. the following observations were made:

- i) The poultry farm has 2 sheds located in the Perikaveedu village near to the houses in North and East directions at a distance of about 150-200 mtrs. with 6000 and 3000 birds capacities.
- ii) One shed is having length of about 80 mtrs. and width of about 25 mtrs. and another shed is having length of about 40 mtrs. and width of about 25 mtrs.
- iii) The 2 poultry sheds are surrounded by North - Open Agricultural land followed by a house at distance of about 200 mtrs., South - Agricultural lands, East - Agricultural land followed by a house at distance of about 150 mtrs. and West - Agricultural lands.
- iv) During the inspection, the sheds were locked, no birds were available in the sheds and no representative from the sheds was present. The complainants who have accompanied the inspection, have informed that, the batch of these sheds is completed. Hence, the birds are transferred from the sheds for selling purpose and next batch preparation will begin

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again. The complainants have also informed that, the solid waste generated from these sheds is also disposed randomly here and there in the open lands of the village causing smell and insects nuisance to the surroundings.

WHEREAS, based on the observations, Notice was issued to the poultry farms for Non-compliance on CPCB guidelines on 11.01.2023, vide reference 4th cited.

WHEREAS, the issue was placed before the Task Force Committee meeting held on 01.02.2023. The representative of the poultry farms has not attended the meeting. After detailed discussions, the Committee recommended to issue following directions to the poultry farms to comply within 30 days.

WHEREAS, after careful consideration of the material facts of the case, The Board hereby issues the following directions to your industry to comply within one month period.

- i. The industry shall obtain Consent for Operation (CFO) of the Board immediately.
- ii. The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.
- iii. The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.
- iv. The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.
- v. The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.
- vi. The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.
- vii. Well-designed storage facilities should be provided to contain manure/litter.
- viii. The poultry farm shall comply with all the environmental guidelines issued by CPCB.

This directions are issued under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, failing which the Board will be constrained to proceed legally as per the provisions of the above said Acts without any further notice in the interest of Public Health and Safety of Environment.

The orders will take effect from today i.e, from i.e, 01.02.2023



ENVIRONMENTAL ENGINEER

To
M/s. Sri Madhusudhan Reddy Poultry Farm,
Perikaveedu, Koilkonda Mandal,
Mahabubnagar District.

Copy to the Joint Chief Environmental Engineer, Zonal office, Begumpet, Hyd. for kind information and necessary action.

o/c

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TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD

4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,
Hyderabad-500 001.

Dr. B. Sangeetha,
Environmental Engineer

Phone No.:040-23205367,
e-mail: ee-hyd-tspcb@telangana.gov.in

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1156

Date: 01.02.2023

DIRECTIONS

Sub: TSPCB – ROH – M/s. Sri Narsimha Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non -compliance on CPCB guidelines – **DIRECTIONS** – **ISSUED** - Reg.

Ref:

1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023
4. T.O. Notice to the poultry farm dated: 11.01.2023
5. Task Force Committee Meeting held on 01.02.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

WHEREAS, you are operating a poultry farms with name and style Sri Narsimha Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

WHEREAS, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

WHEREAS, you are operating the poultry farms without following CPCB guidelines.

WHEREAS, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, Smt. Lakshmi, wife of Sri Narasimha Reddy was present, the following observations were made:

- i. During inspection, the unit was under operation with upto 6000 birds capacity.
- ii. The poultry farm is having 2 sheds which are surrounded by Agricultural lands.
- iii. During inspection, it was observed that the poultry farms is located at distance of about 200 mtrs. in North – East direction, which is adjacent to a house and to Gram Panchayath office.
- iv. Foul smell was observed at the bird droppings dump site
- v. The solid waste of about 5 Tons was spread on the land causing smell and insects nuisance to the surroundings.
- vi. The poultry farms has not shown any permission of competent authorities.

WHEREAS, based on the observations, Notice was issued to the poultry farms for Non -compliance on CPCB guidelines on 11.01.2023, vide reference 4th cited.

WHEREAS, the issue was placed before the Task Force Committee meeting held on 01.02.2023. The representative of the poultry farms has not attended the meeting. After detailed discussions, the Committee recommended to issue following directions to the poultry farms to comply within 30 days.

WHEREAS, after careful consideration of the material facts of the case, The Board hereby issues the following directions to your industry to comply within one month period.

- i. The industry shall obtain Consent for Operation (CFO) of the Board immediately.
- ii. The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.
- iii. The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.
- iv. The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.
- v. The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.
- vi. The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.
- vii. Well-designed storage facilities should be provided to contain manure/litter.
- viii. The poultry farm shall comply with all the environmental guidelines issued by CPCB.

This directions are issued under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, failing which the Board will be constrained to proceed legally as per the provisions of the above said Acts without any further notice in the interest of Public Health and Safety of Environment.

The orders will take effect from today i.e, from i.e, 01.02.2023


ENVIRONMENTAL ENGINEER

To
M/s. Sri Narsimha Reddy Poultry Farm,
Perikaveedu, Koilkonda Mandal,
Mahabubnagar District.

Copy to the Joint Chief Environmental Engineer, Zonal office, Begumpet, Hyd. for kind information and necessary action.



Dr. B. Sangeetha,
Environmental Engineer

(11)

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: HYDERABAD
4th Floor, PODUPU BHAVAN, Hyderabad Collectorate Complex NS.Road,
Hyderabad-500 001.

Phone No.:040-23205367,
e-mail: ee-hyd-tspcb@telangana.gov.in

Lr. No.11/NGT 121 of 2022 /TSPCB/ROH/MBNR/2023- 1158

Date: 01.02.2023

DIRECTIONS

Sub: TSPCB – ROH – M/s. Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District – Non -compliance on CPCB guidelines – **DIRECTIONS** – **ISSUED** - Reg.

Ref:

1. Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 received by this office on 18.10.2022.
2. Board Official inspection dated: 21.10.2022
3. The Hon'ble NGT OA. 121 of 2022 dated 06.01.2023
4. T.O. Notice to the poultry farm dated: 11.01.2023.Task Force Committee Meeting held on 01.02.2023.
5. T.O. Notice to the poultry farm dated: 11.01.2023.
6. Task Force Committee Meeting held on 01.02.2023 at TSPCB, Zonal Office, Hyderabad.

* * *

WHEREAS, you are operating a poultry farms with name and style Sri Janardhan Reddy Poultry Farm at Perikaveedu, Koilkonda Mandal, Mahabubnagar District with upto 6000 birds capacity.

WHEREAS, Hon'ble NGT Appeal No.121 of 2022 filed by Sri D. Ramesh, Smt. MegavathManemma and Sri Vadithya Krishna, R/o Perikaveedu, Koilkonda Mandal, Mahabubnagar District 11.10.2022 regarding illegal poultry activity and dumping of solid waste in residential area.

WHEREAS, you are operating the poultry farms without following CPCB guidelines.

WHEREAS, the Board officials inspected your poultry farm on 21.10.2022. During the inspection, one of the worker of poultry shed Smt. Kamamma was present, the following observations were made:

- i) A Poultry shed is located in the Perikaveedu village near to a house at a distance of about 50-100 mtrs with bird capacity of about 5000-6000 Nos.
- ii) The shed is having length of 80 mtrs. and width of about 25 mtrs.
- iii) The shed is surrounded by North - Open land followed by a house, South - Open land followed by Malkapur Road, East - Open land and West - Open land followed by houses.
- iv) During the inspection, one of the worker of poultry shed Smt. Kamamma was present. She informed that, she was not aware about the permissions.
- v) During the inspection, it was observed that, the solid waste generated from this shed was disposed in the open land located at distance of about 50 mtrs. in North – East direction, which is nearer to the houses. The solid waste of about 1 Ton was spread on the land causing smell and insects nuisance to the surroundings. There is every possibility of further spreading of this nuisance during rainy season.

(12)

WHEREAS, based on the observations, Notice was issued to the poultry farms for Non - compliance on CPCB guidelines on 11.01.2023, vide reference 4th cited.


WHEREAS, the issue was placed before the Task Force Committee meeting held on 01.02.2023. The representative of the poultry farms has not attended the meeting. After detailed discussions, the Committee recommended to issue following directions to the poultry farms to comply within 30 days.

WHEREAS, after careful consideration of the material facts of the case, The Board hereby issues the following directions to your industry to comply within one month period.

- i. The industry shall obtain Consent for Operation (CFO) of the Board immediately.
- ii. The poultry farm shall not cause any type of pollution to the surrounded agricultural lands.
- iii. The poultry farm shall ensure that there should not be any leachate generation from the droppings at the dump site under any circumstances.
- iv. The droppings shall be cleared atleast once in 2 days and shall be used for Biogas production.
- v. The manure shall be protected from runoff water and cover it to avoid dust and odour nuisance in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling.
- vi. The dead birds shall be scientifically and safe disposal through incinerator maintain proper temperatures and also suitable air pollution control equipments.
- vii. Well-designed storage facilities should be provided to contain manure/litter.
- viii. The poultry farm shall comply with all the environmental guidelines issued by CPCB.

This directions are issued under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and Under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, failing which the Board will be constrained to proceed legally as per the provisions of the above said Acts without any further notice in the interest of Public Health and Safety of Environment.

The orders will take effect from today i.e, from i.e, 01.02.2023



ENVIRONMENTAL ENGINEER

To
M/s. Sri Janardhan Reddy Poultry Farm,
Perikaveedu, Koilkonda Mandal,
Mahabubnagar District.

Copy to the Joint Chief Environmental Engineer, Zonal office, Begumpet, Hyd. for kind information and necessary action.

(13)

Annexure - III

Item No. 04:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 121 of 2022(SZ)

IN THE MATTER OF:

D. Ramesh, Telangana and Ors.

...Applicant(s)

Versus

State of Telangana,
Rep. by its Chief Secretary,
Hyderabad and Ors.

...Respondent(s)

Date of hearing: 06.01.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Ms. Medha Singh.

**For Respondent(s): Mrs. H. Yasmee Ali for R1 & R3.
Ms. Dayana represented
Mr. T. Sai Krishanan for R2.
Mr. T. Padmanabhan for R4 to R6.**

(4)

ORDER

1. Mr. T. Padmanabhan, the learned counsel undertakes to file vakalat on behalf of respondents Nos.4 to 6 and seeks time to file their reply.
2. Despite issuing notice as early as in the month of October 2022, there is no response filed either by the District Collector - Mahabubnagar or by the Telangana State Pollution Control Board till today.
3. Post the matter on 08.02.2023.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 121/2022(SZ)
06th January 2023. AD.